

AS PASSED BY LOK SABHA  
ON 13.2.2019

**Bill No. 249-C of 2018**

THE JALLIANWALA BAGH NATIONAL MEMORIAL  
(AMENDMENT) BILL, 2019

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BILL

*further to amend the Jallianwala Bagh National Memorial Act, 1951.*

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

**1.** This Act may be called the Jallianwala Bagh National Memorial (Amendment) Act, 2019. Short title.

25 of 1951. 5 **2.** In the Jallianwala Bagh National Memorial Act, 1951 (hereinafter referred to as the principal Act), in section 4, for sub-section (I), the following sub-section shall be substituted, namely:— Amendment of section 4.

“(I) The trustees of the Jallianwala Bagh National Memorial shall be the following, namely:—

10 (a) the Prime Minister—Chairperson;

(b) the Minister in-charge of Culture;

(c) the Leader of Opposition recognised as such in the House of the People or where there is no such Leader of Opposition, then, the Leader of the single largest Opposition Party in that House;

(d) the Governor of the State of Punjab; 5

(e) the Chief Minister of the State of Punjab; and

(f) three eminent persons to be nominated by the Central Government.”.

Substitution of new section for section 5.

3. For section 5 of the principal Act, the following section shall be substituted, namely:—

Term of office of Trustees.

“5. The Trustees nominated under clause (f) of sub-section (1) of section 4 shall be Trustees for a period of five years, and shall be eligible for re-nomination: 10

Provided that the term of office of a Trustee nominated under clause (f) of sub-section (1) of section 4 may be terminated before the expiry of the period of five years by the Central Government without assigning any reason.”.

LOK SABHA

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*( As passed by Lok Sabha )*